

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY ,THE TWENTY FIFTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO: 195 OF 2024

Between:

1. Amit Srivastava, S/o. D.C. Srivastava, Aged about 43 years, Occ. Employee residing at R/o. A-1004, Jains Carlton Creek, Khajaguda, Behind Delhi Public School, Golconda, Hyderabad, Telangana-500008.
2. Smt. Swetha Srivastava, W/o. Amit Srivastava, Aged 42 years, Occ. Employee, residing at R/o. A-1004, Jains Carlton Creek, Khajaguda, Behind Delhi Public School, Golconda, Hyderabad, Telangana-500008.

...Applicant/Petitioners

AND

1. Sahiti Constructions, a registered Partnership Firm having its principal place of business at Plot No. 1222, H.No. 8-2-293/82/A/ 1222/ F4, Fourth Floor, Road No. 36, Jubilee Hills, Hyderabad 500 033, Telangana State, represented by its Partner, Smt. B. Parvathi, W/o. B Lakshmi Narayana, Hyderabad 500081, Telangana State.
2. Sri M. Rajashekhar, S/o Lt. Lachaiah, Aged about 49 years, Occ. Business, R/o H. No. 2-2-22/4, Flat No. 302, Indra Heights, DD Colony Bag, Amberpet, Hyderabad

...Respondents

Arbitration Application filed under Section 11(6) of Arbitration & Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to Appoint an Arbitrator to adjudicate the disputes and differences between the Petitioner and the Respondent in respect of or arising of the MOU dated 20.10.2021. Lest serious loss will ensure to me.

Counsel for the Applicants : Sri V. Seetharama Avadhani

Counsel for Respondent No.1 : None appeared

Counsel for Respondent No.2 : Sri S. Bhooma Goud

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION No.195 of 2024

ORDER:

Mr. V.Seetharama Avadhani, learned counsel for the applicants.

Mr. S.Bhooma Goud, learned counsel for respondent No.2.

2. Learned counsel for the applicants seeks leave of this Court to withdraw the application with the liberty to file a fresh application.

3. Accordingly, the Arbitration Application is dismissed as withdrawn with liberty as aforesaid.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

A.V.S.C.S.M.SARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri V. Seetharama Avadhani, Advocate [OPUC]
2. One CC to Sri S. Bhooma Goud, Advocate [OPUC]
3. Two CD Copies

Njb/PR

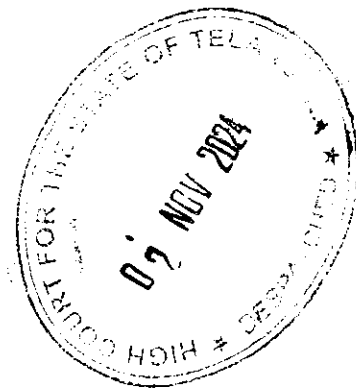
Ka

HIGH COURT

DATED:25/10/2024

ORDER

ARBAPPL.No.195 of 2024



**DISMISSING THE ARBITRATION APPLICATION
AS WITHDRAWN**

5 copies
K
2/11/24